

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 011/SM/2014

Subject : Non- compliance of Sections 38 and 39 of the Electricity Act, 2003.

Date of hearing : 8.1.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Respondents : Central Transmission Utility and others.

Parties present : Shri Sakie Jakharia, Advocate, PGCIL
Shri R.P. Padhi, PGCIL
Shri Swapnil Verma, PGCIL
Shri Avinash M Pavgi, PGCIL
Shri Manju Gupta, PGCIL
Shri RC Kaundal, HPPTCL
Shri DP Sharda, HPPTCL

Record of Proceedings

Learned counsel for Power Grid Corporation of India Limited (PGCIL) submitted that as per the Commission's direction dated 23.9.2014, Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL) and H.P. Power Transmission Corporation Ltd. (HPPTCL) have filed their responses. However, U.P. Power Transmission Corporation (UPPTCL) has not filed its response so far. She requested the Commission to direct RRVPL and HPPTCL to serve copy of their responses on PGCIL.

2. Learned counsel for PGCIL requested for two weeks time to file its response on the replies of RRVPL and HPPTCL.

3. The Commission directed RRVPL and HPPTCL to serve copies of their responses on PGCIL immediately who may file its response, by 30.1.2015.

4. The Commission direct UPPTCL to file its reply by 16.1.2015 with an advance copy to PGCIL who may file its rejoinder, if any, by 30.1.2015.

5. The petition shall be listed for hearing on 12.2.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**